

विधान सभा प्रश्न

विभाग का नाम	:	राज्य कर एवं आबकारी
प्रश्न संख्या तारांकित	:	5035
उत्तर की तिथि	:	10.03.2022
विषय	:	एंट्री शुल्क
प्रश्नकर्ता का नाम	:	श्री सतपाल सिंह रायजादा, (ऊना)
सम्बन्धित मन्त्री	:	मुख्यमन्त्री

प्रश्न	उत्तर
क) यह सत्य है कि राज्य के भीतर व बाहर विभिन्न स्थानों के लिए चलने वाली निजी बसें या अन्य निजी सार्वजनिक परिवहन वाहन जोकि मात्र 10 किलोमीटर से भी कम रास्ते का सफर तय करके हिमाचल में प्रवेश करते हैं उन्हें हिमाचल एंट्री बैरियर में एंट्री शुल्क में कोई छूट का प्रावधान किया गया है; और	सूचना सभा पटल पर रख दी गई है।
ख) यदि नहीं, तो क्या सरकार निजी पब्लिक/सार्वजनिक परिवहन वाहनों के लिए राज्य एंट्री शुल्क में छूट का प्रावधान देने में विचार रखती है; ब्यौरा दें?	

तारांकित विधान सभा प्रश्न संख्या 5035 जोकि माननीय विधायक श्री सतपाल सिंह रायजादा (ऊना) द्वारा एन्ट्री शुल्क बारे पूछा गया है, से सम्बन्धित सूचना :-

क) जी नहीं।

हिमाचल प्रदेश राज्य में विभिन्न स्थानों के लिए चलने वाली निजी बसें या अन्य निजी सार्वजनिक परिवहन वाहन जोकि एक स्थान से दूसरे स्थान पर जाने के लिए मात्र 10 किलोमीटर से भी कम रास्ते का सफर तय करके हिमाचल में प्रवेश करते हैं, को हिमाचल में टोल टैक्स की अदायगी से छूट का कोई प्रावधान नहीं है।

Himachal Pradesh Toll Act, 1975 के प्रावधान अनुसार राज्य में प्रवेश के पहले बैरियर पर आने वाले चौपहिया वाहनों पर ही टोल वसूला जाता है, लेकिन प्रदेश सरकार द्वारा कुछ हल्के वाहन (Light vehicle) चाहे वह व्यावसायिक हों अथवा निजी, को टोल टैक्स की अदायगी से छूट प्रदान की गई है, जिस का विवरण अनुलंगनक-“क” पर है।

ख) वर्तमान में निजी पब्लिक/ सार्वजनिक परिवहन वाहनों के लिए राज्य एन्ट्री शुल्क में छूट का कोई प्रस्ताव सरकार के विचाराधीन नहीं है।

अनुलग्नक-“क”

राज्य सरकार द्वारा वाहनों को टोल टैक्स की अदायगी से छूट का विवरण निम्न प्रकार से है:-

Sr. No.	Particulars.	Conditions and Exceptions.
1.	2.	3.
1.	The mechanical vehicles belonging to the President, Central Government, Defence Services of Union of India, Diplomatic Corps, the Himachal Pradesh Government, and the High Court of Himachal Pradesh and other States Government, Fire Tenders;	-----
2.	The light mechanical vehicles belonging to the Vice-President, the Ministers, the Speaker and the Deputy Speaker;	-----
3.	The light mechanical vehicles belonging to the Members of parliament elected from Himachal Pradesh and the Members of the Himachal Pradesh Legislative Assembly;	-----
4.	The ambulances and the vehicles specially designed for use by physically handicapped person;	----
5.	Motor cycles and Scooters.	---
6.	Tractors.	When used for agricultural purpose.
7.	The light mechanical vehicles belonging to the serving personnel of the Army, Navy and Air Force whether they are travelling on duty or off duty and their spouses and dependent children.	On production of Identity Cart and Registration Certificate of the vehicle and certificate from the Army, Navy and Air Force authorities in favour of their spouses and dependent children to the effect that they are the members of the family of such personnel and are undertaking the journey for their private work and are not carry out any business activities.

8.	The light mechanical vehicles belonging to the Gallantry Award Winner ex-servicemen and their families i.e. recipients of Param Veer Chakra, Ashok Chakra, Maha Veer Chakra, Kirti Chakra, Veer Chakra, Shourya Chakra, Sena Medal (Gallantry), and also the recipients of Victoria Cross and Military Cross.	On production of Identity Card issued by the AETC I/C of the District or Certificate issued by the competent authority and the Identity Card.
9.	Vehicles of Ex-Members of Legislative Assembly elected only from H. P.	--
10.	Vehicles of Accredited Press Correspondents working at the State, District or Sub-Division levels in the State of Himachal Pradesh at the time of entering in the State w.e.f. 01-04-14.	On production of Identity Card issued by the Director Public Relations, Himachal Pradesh.
11.	All Light Vehicles whether Commercial or Private Registered under the MV Act in the State of Himachal Pradesh.	-
12.	Motor Rickshaw and Scooter Rickshaw Registered under the MV Act in the State of Himachal Pradesh.	-
13	The private vehicles registered in India owned by immediate family members (spouse and children) of Martyrs of Indian Armed Forces & Para Military Forces shall be exempted from paying the toll tax on furnishing proof of identity.	
